

**Central Administrative Tribunal  
Ernakulam Bench**

**O.A No.180/00520/2016**

Wednesday, this the 22<sup>nd</sup> day of September, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

K.Sreekumar,  
Branch Post Master, Panayam,  
Panavoor Sub Post Office,  
Thiruvananthapuram South Postal Division,  
Thiruvananthapuram – 695 036,  
Residing at Kalladikal Charuvila Veedu,  
Panayam P.O., Panavoor, Thiruvananthapuram-695 568 - Applicant

(By Advocate: Mr.Vishnu S.Chempazhanthiyil)

**Versus**

1. The Union of India, represented by  
The Secretary & Director General,  
Department of Posts, Dak Bhavan, New Delhi- 110 001.
2. The Chief Postmaster General,  
Kerala Postal Circle, Thiruvananthapuram – 695 033
3. The Superintendent of Post Offices,  
Thiruvananthapuram South Postal Division,  
Thiruvananthapuram- 695 036 - Respondents

(By Advocate: Mr.Brijesh A.S,ACGSC)

The O.A having been heard on 22<sup>nd</sup> September, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

## **O R D E R (ORAL)**

### **P.Madhavan, Judicial Member**

This Original Application has been filed by the applicant seeking the following reliefs:

- “ i. *Direct the respondents to consider the applicant for appointment as Postman in Thiruvananthapuram South Postal Division.*
- ii. *Declare the non reporting/notification of all existing vacancies as on 1.12.2015, is illegal and arbitrary and direct the respondents to fill up the balance vacancies of postman as available in Thiruvananthapuram South Postal Division taking into account the 45 vacancies available as on 1.12.2015.*
- iii. *Direct the respondents to fill up the 45 vacancies of Postman as available in Thiruvananthapuram South Postal Division (as per Annexure A5) in accordance with the ruled in force and consider the applicant against one such vacancies.*
- iv. *Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.*
- v. *Award the cost of these proceedings.*
- vi. *Call for the records leading to the issue of Annexure A2 and set aside Annexure A2 and direct the respondents to reassess the vacany position for the examination notified as per Annexure A1.”*

2. Counsel for the respondents had filed a statement on last sitting date stating that the applicant is no more. Counsel appearing for the applicant submits that the statement can be taken on record. Since no cause of action survives, the Original Application stands abated. No costs.

**(K.V.Eapen)**  
**Administrative Member**

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**(P.Madhavan)**  
**Judicial Member**

**List of Annexures**

Annexure A1 - True copy of notification No.Rectt/12-2/2015 dated 5.8.2015 issued by the Office of the 2<sup>nd</sup> respondent.

Annexure A2 - True copy of notification No.B3/Rectt/P'man/2015/TV(S) dated 24.8.2015 issued by the 3<sup>rd</sup> respondent.

Annexure A3 - True copy of the declaration of marks.

Annexure A4 - True copy of the copy of RTI information dated 22.12.2015 to the 3<sup>rd</sup> respondent.

Annexure A5 - True copy of communication No. RTI/TV(S)/237/2015 dated 21.1.2016 issued by the 3<sup>rd</sup> respondent.

Annexure A6 - True copy of the representation dated 14.3.2016 to the 2<sup>nd</sup> respondent.

Annexure A7 - True copy of the reminder dated 17.5.2016 to the 2<sup>nd</sup> respondent.

Annexure R1 - True copy of the Department of Posts (Postman and Mail Guard) Recruitment (Amendment) Rules, 2012.

Annexure R2 - True copy of the Department of Posts (Postman and Mail Guard) Recruitment (Amendment) Rules, 2012.

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